CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 336/MP/2026

Subject	:	Petition under Regulation 11 read with Regulation 3(12) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for seeking 'in-principle' approval of additional capital expenditure for implementation of Hydrobin System at Koderma Phase I (2x500 MW) thermal power generating station in DVC in accordance with the Environmental Clearance conditions read with MoEF&CC, GoI Notifications dated 7.12.2015 & 31.12.2021, which amount to 'change in law' events.
Petitioner	:	DVC
Respondent(s)	:	BSES Rajdhani Power Limited & Ors.
Date of hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, DVC Ms. Ritu Apurva, Advocate, DVC Ms. Nishtha Wadhwa, Advocate, DVC Ms. Pragya Pushkar, Advocate, DVC

Record of Proceedings

The matter was called out for hearing in virtual mode.

2. During the hearing, learned counsel for the Petitioner submitted that the Respondents had not filed their replies in the matter.

3. None appeared on behalf of the Respondents despite notice.

4. The Commission, after hearing the learned counsel for the Petitioner, permitted the Respondents a last opportunity to file their respective reply on or before **20.11.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **4.12.2026**.

5. The Petition shall be listed for hearing on **15.12.2026**.

By order of the Commission

Sd/-
(Monojit Sehrawat)
Deputy Chief (Law)